

30/100  
5  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

M.P-4198 order sheet Pg-1 INDEX

Disposed date 02/2/98

O.A/T.A No. 121/95.....

R.A/C.P No.....

E.P/M.A No. 4198.....

1. Orders Sheet. O.A-121/95 Pg.....1 to 4.....
2. Judgment/Order dtd. 10.1.91.97 Pg.....1 to 2 Disposed
3. Judgment & Order dtd..... Received from H.C/Supreme Court
4. O.A.....121/97 Pg.....1 to 11.....
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6. R.A/C.P.....N.I.L Pg.....to.....
7. W.S.....Pg.....1 to 2.....
8. Rejoinder.....N.I.L Pg.....to.....
9. Reply.....N.I.L Pg.....to.....
10. Any other Papers.....Pg.....to.....
11. Memo of Appearance.....
12. Additional Affidavit.....
13. Written Arguments.....
14. Amendment Reply by Respondents.....
15. Amendment Reply filed by the Applicant.....
16. Counter Reply.....

SECTION OFFICER (Judl.)

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH  
GUWAHATI

✓ ORIGINAL APPLN. NO. 121 OF 1995  
TRANSFER APPLN. NO. OF 1995  
CONT EMPT APPLN. NO. OF 1995 (IN OA NO. )  
REVIEW APPLN. NO. OF 1995 (IN OA NO. )  
MISC. PETN. NO. OF 1995 (IN OA NO. )

Karuna Kanta Das..... APPLICANT(S)

-VS-

..... M. O. H. E. P. V. ...., RESONDENT(S)

FOR THE APPLICANT(S)

...MR. G. P. Bhowmik  
MR. A. Deb Roy  
MR. A. Verma  
MB

FOR THE RESPONDENTS

...MR. A. K. Choudhury  
Addl. Commr.

OFFICE NOTE

DATE

ORDER

7-7-95

Adjourned to 12-7-95.

6  
Member

This application is in  
form and within time.

C. F. of Rs. 50/-

deposited vide

PO/BP No. 88554  
dated 28.6.95

DR. R. M. - 4/7/95

1m

12-7-95

Mr. A. Deb Roy with Mr. G. P. Bhowmik  
for the applicant. Mr. A. K. Choudhury  
Addl. C. G. S. C. for respondents on notice.

The applicant has been working as  
casual labourer since 20-1-87. He seeks  
quasi-permanent status and regularisa-  
tion.

Application is admitted. Issue  
notice to the respondents. 8 weeks for  
written statements. Adjourned to  
11-9-95 for orders. Liberty to apply  
for early hearing after 11-9-95. Notice  
be directly issued to the respondents.  
Mr. A. K. Choudhury Addl. C. G. S. C. is re-  
quested to file memo of appearance.

6  
Vice-Chairman

Requisition are made  
2. com vide no. 3055-58  
Dated 19-7-95

10/3.

Notice duly served  
on R. no 1, 2 & 4

1m

11.7.95 At 0. 27.10.95

6  
Member

22/7.

27.10.95 Time to file written statement  
is extended and adjourned for orders  
to 4.12.1995.

25. 10. 95

W/S on behalf of  
Respondent No. 1, 2, 3 and 4 has  
been submitted.

60  
Member

*huk*  
Jice-Chairman

pg

*Abas*

10.4.96

List for hearing on 24.5.96.

4.12.95

Exo w 10.1.96!

60  
Member

pg

10.1.96

24.5.96

Mr A.K. Choudhury, Addl. C.G.S.C.,  
and Mr G.P. Bhowmik, learned counsel  
for the applicant are present.

List for hearing on 28.6.96.

60  
Member

*By order*  
*Abas*

nkm

*Abas*

28.2.96

28-6-96

Learned counsel Mr. G.P. Bhowmick  
for the applicant. List for hearing on  
25-7-96.

60  
Member

*By order*  
*Abas*

pg

25-7-96

Learned counsel Mr. G.P. Bhowmick  
for the applicant. List for hearing on  
22-8-96.

  
Member

lm



22.8.96

Counsel of the parties are present.  
List for hearing on 19.9.96.

  
Member

pg

19.9.96

Mr A.K. Choudhury, learned Addl.  
C.G.S.C., for the respondents.

List for hearing on 17.10.96.

  
Member

nkm



17.10.96

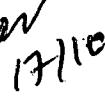
Mr A.K. Choudhury, Addl. C.G.S.C. for

the respondents.

List for hearing on 5.12.96.

  
Member

pg

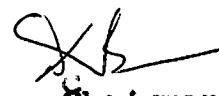


7-5-97

Learned counsel for the parties  
submit that this case is ready for  
hearing.

Let this case be listed for hearing  
on 27-6-97.

  
Member

  
Vice-Chairman

lm



(4)

27.6.97

D.B. is not sitting.  
Adjourned to 6.8.97 for hearing.

By order

6.8.97

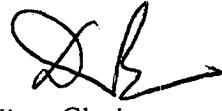
There is no sitting or ~~decision~~  
Bench List on 10.8.97.

By order,

10.9.97

Heard the learned counsel for the  
Hearing concluded. Judgment delivered in open  
court, kept in separate sheets. The application  
is disposed of. No order as to costs.

6  
Member

  
Vice-Chairman

nkm

Received the copy of the  
judgement on behalf of  
the applicant.  
Yours very truly  
Advocate

Reed copy.  
Mr. Chanchal  
Addl C.J.S.C  
28/11/97

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH :::: GUWAHATI-5.

D.A. NO: 121 of 1995  
T.A. NO.

DATE OF DECISION 10.9.1997

Shri K.K. Das

(PETITIONER(S))

Mr A. Deb Roy

ADVOCATE FOR THE  
PETITIONER (S)

VERSUS

Union of India and others

RESPONDENT (S)

Mr A.K. Choudhury, Addl. C.G.S.C.

ADVOCATE FOR THE  
RESPONDENT (S)

THE HON'BLE MR JUSTICE D.N. BARUAH, VICE-CHAIRMAN  
THE HON'BLE MR G.L. SANGLYINE, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ? *No*
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No.121 of 1995

Date of decision This the 10th day of September 1997

The Hon'ble Mr Justice D.N. Baruah, Vice-Chairman

The Hon'ble Mr G.L. Sanglyine, Administrative Member

Shri Karuna Kanta Das  
Resident of Khaliamari, Gabarupathar,  
P.O. Kadamani, Dibrugarh. ....Applicant  
By Advocate Mr A. Deb Roy.

- versus -

1. The Union of India, through the  
Secretary to the Government of India,  
Posts & Telegraphs Department,  
New Delhi.
2. The Post Master General,  
Assam Circle, Guwahati.
3. The Superintendent of Post Offices,  
Dibrugarh Division, Dibrugarh.
4. The Chief Medical Officer,  
Posts & Telegraphs Dispensary,  
Department of Posts,  
Dibrugarh. ....Respondents

By Advocate Mr A.K. Choudhury, Addl. C.G.S.C.

.....  
O R D E R

BARUAH.J. (V.C.)

In this application the applicant has prayed for grant of temporary status and thereafter regularisation.

2. Facts for the purpose of disposal of this case are:

The applicant was engaged on 20.1.1987 and since then he has been working continuously. It is also stated that he worked for a minimum period of 240 days in each year. As per Casual Labourers (Grant of Temporary Status and Regularization) Scheme, temporary status should be conferred on casual labourers

*DK*

8

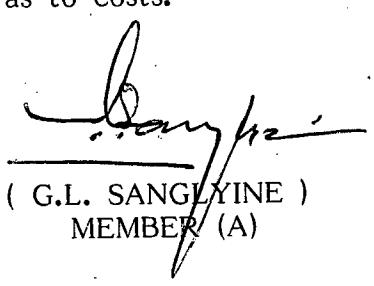
who were in employment as on 29.11.1989 and who continued to be employed and had rendered continuous service of at least one year, i.e. they must have been engaged for a period of 240 days (206 days in the case of offices observing five days week). The Scheme further provides that the casual labourers receiving temporary status shall be regularised in due course. In the present case also the applicant was engaged as casual labourer as far back as on 20.1.1987. Since then he has been working as such and in each year he had completed 240 days, as claimed by the applicant, but the applicant has not been given temporary status. Hence the present application.

3. We have heard Mr A. Deb Roy, learned counsel for the applicant and Mr A.K. Choudhury, learned Addl. C.G.S.C.. According to Mr Deb Roy the applicant was appointed as far back as on 20.1.1987 as casual labourer and since then he has been working as such completing 240 days in each year. This fact is not disputed by Mr Choudhury.

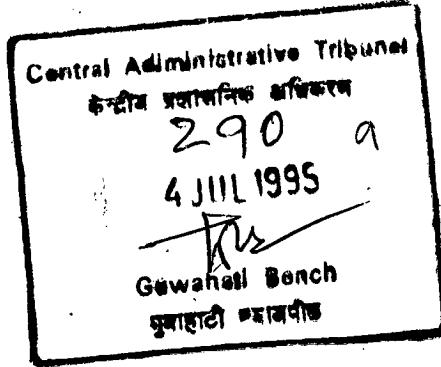
4. On hearing the learned counsel for the parties we hold that as per the Scheme the applicant is entitled to get the temporary status and thereafter regularisation.

5. Accordingly we dispose of this application with the direction to the respondents to give temporary status to the applicant as early as possible, at any rate within a period of fifteen days from the date of receipt of this order and thereafter regularise the applicant.

6. The application is accordingly disposed of. No order as to costs.

  
( G.L. SANGLYINE )  
MEMBER (A)

  
( D.N. BARUAH )  
VICE-CHAIRMAN



DISTRICT:DIBRUGARH

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

(Application U/S 19 of the Administrative Tribunal Act 1985)

O.A. No. 121 of 1995

Sri Karuna Kanta Das ..... Applicant

-Versus-

Union of India & ors. ..... Respondents

I N D E X

<u>Sl.No.</u>	<u>Description of Documents</u>	<u>Page No.</u>
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6.	Annexure - IV	10-11
7.	W/S on behalf of Respondents, 1, 2, 3 & 4	12 -

Recd copy  
A K Choudhury  
Recd by Cyl 5C  
29/6/95

Filed by :-

Advocate

10

**(1) PARTICULARS OF THE APPLICANT**

Shri Karuna Kanta Das.  
son of late Uma Kanta Das  
resident of Khaliamari, Gabarupathar  
P.O. Kadamani 786001  
Dibrugarh.

**(2) PARTICULARS OF THE RESPONDENTS**

**1. Union of India.**

(Through the Secretary to the Govt of India,  
P & T Department)

**2. The Post Master General, Assam Circle Guwahati.**

**3. Superintendent of post Offices**

**4. Dibrugarh Division, Dibrugarh 781001**

**4. Chief Medical Officer,**

P & T Dispensary Deptt. of Posts

P.O. Dibrugarh, Assam.

**3. PARTICULARS FOR WHICH THE APPLICATION IS MADE**

Application is made for regularisation of service of the applicant in group 'D' post at P & T Dispensary, Dibrugarh,

**4. JURISDICTION**

The applicant declares that the subject matter against which he wants redressal is within the Jurisdiction of the Tribunal.

**5. LIMITATION**

The applicant further declares that the application is within the limitation prescribed in section 21 of the Administrative Tribunal Act, 1985.

Contd. 2.....

6. Facts of the case

I. That the applicant is a citizen of India and as such is entitled to the rights and privileges guaranteed by the Constitution of India.

II. That the applicant is a permanent resident of Dibrugarh. He passed High School Leaving Certificate Examination in 1974 and thereafter got his name registered with the local Employment Exchange.

III. That the applicant was appointed as a full time casual labour on 20-1-89 in the P & T Dispensary, Dibrugarh where he was working as a Choukidar and since then he has been working continuously for last 8(eight) years till the date, against a substantive post, but his service has not been regularised. The respondent no. 4 issued a Certificate on 1-2-93 to the effect that the applicant has been working as a casual Mazdoor since 20-1-87 till date.

A copy of the Certificate dt. 1-2-93 is filed hereto and marked as ANNEKURE - 1.

IV. That the applicant begs to state that under the circular No. 45-95/87-SPB, I dated 20-4-91 on the subject "Casual Labours (grant of Temporary Status and Regularisation) issued from the office of the Secretary Post, New Delhi, a casual labour rendering continuous service of at least one year and completed 240 days without break is entitled to temporary status with pay scale for a regular group D official. Relevant portion of the said circular is quoted under :-

" Temporary status- would be conferred on the casual labourers in P & T department as an

on 29-11-89 and who continue to be currently and have ~~remandered~~ rendered continuous service of atleast one year and in the year they must have engaged for a period of 240 working days in the case of offices observing five days week. Such casual worker engaged for full working hours viz eight hours including  $\frac{1}{2}$  hours last time will be paid a daily rates on the basis of minimum of the pay scale for a regular group-D official including D.A. H.R.A. and C.G.A".

V. That the respondent No.3 by issuing a letter under memo no. B3/K.K.Das date 12-12-90 gave appointment to the applicant against a substantive post of Day Choukidar, P & T Dispensary, Dibrugarh on temporary basis on regular pay scale. But after about 3(three) months the said regular appointment of the applicant has been terminated on the basis of the office memo No. B3/K.K.Das dt. 27-3-91 issued by the respondent No.3

Copy of the letter dt. 12-12-90 and 27-3-91 issued by the respondent No.3 on filed herewith as Annexure - II and III respectively.

VI. That however the applicant was allowed to continue as casual labour in the same office as office Peon/Day ~~Choukidar~~ Choukidar which is also a substantive post, being vacant since 1-2-90 and the services of the petitioner is being utilised as full time casual labour against the said vacant post till the date.

VII. That the petitioner begs to state that he made several representations to the authority for temporary status and regularisation of his service and the last representation

was made on 27-3-95 to the Chief Post master General, Assam circle, Guwahati, and the same was ~~forwarded~~ <sup>forwarded</sup> founded by the respondent ~~of~~ No.4 with recommendation.

A copy of the representation dt. 27-3-95 is filed hereto and marked as Annexure - IV.

VIII. That the petitioner begs to state that no consideration of those representations has been effectively ~~was~~ given as yet, although the applicant was entitled to get temporary status vis-a-vis regularisation long ago.

IX. That the petitioner states that he is married and having a host of dependents and by this time he crossed the age bar for getting a new employment in any Govt. Deptt. and as such unless his service is regularised he will suffer irreparable loss and injury.

X. That the application is made ~~and~~ bonafide.

(7) RELIEFS PRAYED FOR

1. The respondents may be directed to grant temporary status with all financial benefits with effect from the day following completion of one year/240 days of continuous service as casual worker by the applicant.

II. Regularisation of the service of the applicant against the vacant post of Peon in the office of the P & T Dispensory Dibrugarh or in any group 'D' post under the respondents.

The above reliefs are prayed for on the following amongst other

### G R O U N D S

- I. For that the applicant is deprived of his legitimate claims of getting temporary status and being regularised in service arbitrarily and illegally which amounts to a glaring injustice done to the applicant.
- II. For that the action of Respondent in not giving the Temporary status and not regularising the applicant in services amounts to clear violation of Article 14, 16, 21 and 300-A of the Constitution of India.
- III. For that the respondents acted against the Principle of National Justice and administrative fair play which is not tenable in law.
- IV. For that the applicant after serving continuously for more than 8(eight) years has acquired a valuable right for regularisation of service of the casual workers.
- V. For that the action of the Respondents caused great hardship and irreparable loss and injury to the applicant.

#### 8. INTERIM RELIEF PRAYED FOR

During the pendency of the case the applicant prays for the following interim relief.

The Respondents be directed to give the applicant temporary status.

The above relief is prayed for on the grounds explained in para 7 above.

9. The applicant states that he has not filed any other Case/ application before any Court/Tribunal

10. There is no remedy under any rules and the Hon'ble Tribunal is the only remedy.

11. Particulars of the Postel Order :

Postel Order No : 03885504

Date : 28. 6. 95

Issued from : Panbazar Main Post Office

Payable to : Guwahati

12. Details of Index

An index showing the particularsof documents are enclosed

13. List of enclosures

As per Index.

VERIFICATION

I, Sri Karuna Kanta Das son of late Uma Kanta Das age about 37 years resident of Khaliamari, Gabarupathar P.O. Kadama 786001, Dibrugarh, Assam do hereby verify that the statements made in this application are true to my knowledge and belief and I have not suppressed any material facts.

Date :

Place:

SD/- Karuna Kanta Das

Signature

ANNEXURE - I

Corr.-22

DEPARTMENT OF POSTS, INDIA

From

Tc

No.

Dated at

SUBJECT

Certified that Shri Karuna Kanta Das working  
as Casual Mazdoor Since 20th January 1987 till date.

Dated, Dibrugarh

The 1st February '93

Sd/- Illigible

1-2-93

Chief Medical Officer  
P. & T Dispensary  
Dibrugarh.

Altered  
by  
Acw. set  
28/6/95

ANNEXURE 4 II

DEPARTMENT OF POSTS

OFFICE OF THE SUPDT. OF POST OFFICES: DIBRUGARH DIVN.

DIBRUGARH :: 786001

Memo No. B3/K.K.Das

Dated Dibrugarh the 12-12-90

In pursuance of the Postmaster General, Assam Region Guwahati letter No. Est/5-621/86 dated 6-9-89 circulated vide SP/DR letter No. A-1/P&T Dispensary/DR dated 16-11-90 the Service of Shir Karuna Kanta Das daily waise basis Day Chowkidar, P&T Dispensary, Dibrugarh is appointed as Day Chowkider purely temporary basis with immediate effect in the scale of pay Rs.750/- to Rs.940/- plus other allowances as admissible, subject to satisfactory police verification report.

The appointment does not confer any right for future absorption in the regular cadre and can be terminated at any time without notice.

(C.K.KUTUM)

Supdt. of Post Offices  
Dibrugarh Dn. Dibrugarh 786001

*Attested*  
*At my*  
*38/6/95*  
Copy to :-

1. The Postmaster, Dibrugarh H.O. for information and taking necessary action.
2. The Sr.M.O. I/C P & T Dibrugarh Dispensary, Dibrugarh for information and necessary action.
3. Shri K.K.Das, P&T Dispensary, Dibrugarh.
4. The P.M.G. Assam Region, Guwahati-1 for information w.r.t. Co's No. cited above
5. The Chief P.M.G. Assam Circle, Guwahati for information
6. The Esstt. Br. Divl. Office Dibrugarh.
- 7-8. Spare.

Supdt. Of Post Offices  
Dibrugarh DnDibrugarh 786001.

ANNEXURE - III

DEPARTMENT OF POSTS - INDIA  
OFFICE OF THE SUPDT. OF POST OFFICES DIBRUGARH DN.  
DIBRUGARH.

To,

Shri Karuna Kanta Das  
Day Chowkider  
P & T Dispensary Dibrugarh.

No. B E K K Das.  
at Dibrugarh 27-3-91.

Sub: Termination of service.

Your absorption in the regular cadre as Day Chowkider is ued vide this office memo of even no. dt. 12-12-90 in hereby treated as cancelled with immediate effect untill further orders.

Sd/- Illegible

(C.K.KUTUM)

Supdt. of Post Offices  
Dibrugarh, Dibrugarh Dn.  
786001

*Notified*  
*At Dibr*  
*28/5/95*  
Copy forwarded to :-

1. The Postmaster Dibrugarh HO for information and taking necessary action.
2. The Sr.M.O..I/C P&T Dispensary for information.
3. The Asstt. Branch Divl. office Dibrugarh . ~~xx~~
4. Spare.

Sd/- Illegible

Supdt.

ANNEXURE - IV

To,

The Chief Postmaster General  
Assam Circle, Guwahati- 786001.  
(Through proper channel)

Dated: at Dibrugarh the 27-3-95

Sub:- Prayer of the Regularisation of the service of Casual  
at P&T Dispensary, Dibrugarh.

Respected Sir,

1. With due respect and humble submission I beg to lay the following few lines for favour of your kind consideration and sympathetic action.
2. That Sir, I am working in the P & T Dispensary, Dibrugarh as full time casual labour since 20-1-1987 and rendering continuous service since then as full time casual labour. Now my service is utilised in place of the office peon post lying vacant since 1-2-90.
3. That Sir, once I was appointed on a regular basis in the P&T Dispensary, Dibrugarh wide the Supdt. of Post offices, Dibrugarh memo No. B3/K.K.Das dtd. 12-12-90 (Copy enclosed) but suddenly my service was terminated on 27-3-91 without showing any reason.
4. That Sir, I represented several times to the Supdt. of Post Offices, Dibrugarh praying for regularisation of my service in the interest of justice but ~~in vain~~ I am not even

Contd. 2...

(Annexure IV Contd.2)

allowed to be treated as per with temporary Group D as per DG's circular No. 45-95/87-SBB-I dtd. 12-4-91 and thereby depriving me from entitled bonafide.

5. In view of the above stated facts, I beg to pray before you to be kind enough to consider my case favorably on humanitarian ground and arrange regularisation of my service early and for the act of Your kindness I shall remain ever grateful to you.

With profound regards.

Yours faithfully

(Karuna Kanta Das)

Office peon

P & T Dispensary

Dibrugarh.

Copy in advance for information and necessary action to

1. The Chief Postmaster General, Assam (Staff)
2. Circle, Cuwahati - 1
2. The Postmaster General, Assam Region Guwahati -1
3. The Director of Postal Services, Assam Circle Guwahati -1
4. The Visiting DDG (Medical), New Delhi at Dibrugarh.
5. The Supdt. of Post. Dr.
6. The chief MO I/C P&T Disp. Dn.

(K.K. Das)

*Attested  
and  
Approved  
28/6/95*

Central Administrative Tribunal  
Guwahati Bench

68/25 OCT 1995

Guwahati

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI

12

*R. K. Ghandi*  
R. K. Ghandi  
Central Govt.  
Addl. Contd. Standing Council  
29/10/95

In the matter of :-

O.A. No. 121 of 1995.

Sri Karuna Kanta Das

... Applicant

- Vs -

Union of India & others

Written statement for and on behalf of Respondent  
Nos. 1, 2, 3, & 4.

I, J.K. Barbhuiya, Asstt. Postmaster General (Vig)  
Office of the Chief Postmaster General, Assam Circle,  
Guwahati, do hereby solemnly affirm and say as  
follows :-

- 1) That I am the Asstt. Postmaster General (Vig) Office of the Chief Postmaster General, Assam Circle, Guwahati and I am acquainted with the facts and circumstances of the case. I have gone through a copy of the application and have understood the contents thereof. Save and except whatever is specifically admitted in this written statement, the other contentions and statements made in the application may be deemed to have been denied. I am competent and authorised to file the written statement on behalf of respondents.
- 2) That the Respondents have no comment to the statements made in paragraph 6.I and 6.II of the application.
- 3) That with reference to the statement made in paragraph 6.III the respondents beg to state that the applicant was appointed as Part time Casual Worker/Mazdur since 20-01-87 as per certificate issued by the i/c Senior Medical Officer P & T Dispensary Dibrugarh dated 27th November 1990 and he is working in the same post till now. But such appointment letter was found as this was prior to handover the P & T Dispensary from Telecom to the Department of Post.
- 4) That the Respondents have no comment to the statement made in paragraph 6.IV of the application.

*Ram  
Ghandi  
Arunal  
24/5*

5) That with reference to the statement made in paragraph 6.V the respondents beg to state that the applicant was appointed as Day Chowkidar vide this office memo No.B-3/K.K.Das, dtd. 12-12-90 in pursuance of PMG Assam Region Guwahati letter No.Est/5-621/86, dtd.6-9-89. It was also mentioned in the appointment letter that the appointment does not confer any right for future absorption in regular cadre.

As Casual labourer/worker can not be absorbed in regular basis and if appointed so, the appointment letter issued earlier was cancelled on 27-3-91. As per normal procedure the Group-D post is to be manned by senior cum fitness from ED employees.

6) That with reference to the statement made in paragraph 6.VI the respondents beg to state that the applicant was allowed to work in part time casual worker in the P & T Dispensary Dibrugarh and not fulltime casual worker against the vacant post since 01-02-1990.

7) That with reference to the statement made in paragraph 6.VII THE respondents beg to state that the applicant made several representations for the temporary status and regularisation in Group-D cadre of his service but it can not be taken into consideration since it does not cover the recruitment rule and the Dte. letter No.45-56/92/SPB-1, dated 01-03-93 and Circle Office letter No.Est/29-9/79/Corr/132, dtd.10-3-93 in paragraph 6.

8) That with reference to the statement made in paragraph 6.VIII the respondents beg to state that as the applicant not convers which is mentioned in paragraph 7 above his claim could not be considered.

9) That the Respondents have no comment to the statement made in paragraph 6.XI & 6.X of the application.

10) That the applicants is not entitled to any relief sought for in the application and the same is liable to be dismissed with costs.

11) That the Respondents crave leave of filing addl.written statement if situation so demands.

#### VERIFICATION

I, J.K. Barbhuiya, Asstt. Postmaster General (Vig) Office of the Chief Postmaster General, Assam Circle, Guwahati, do hereby declare that the statement made in this written statement are true to my knowledge derived from the records of the case.

I sign this Verification on this the Day of October, 1995 at

*Jay Kishore Barbhuiya*  
Asstt. Postmaster General (Vig)  
Assam Circle, Guwahati-781001